

tered by the Ministry of Finance. The import, sale and manufacture of psychotropic drugs are controlled under the provisions of the Drugs and Cosmetics Act. The Drugs and Cosmetics Rules have recently been amended to provide for stricter control over the import, manufacture and sale of these drugs.

The concerned law enforcement agencies are alert to the illicit use of drugs and continue to take such preventive and other measures as are considered necessary from time to time.

Railway Catering Staff

*282. SHRI A. NEELALOHITHADASAN NADAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have recently received any representation regarding problems of the Railway Catering Staff; and

(b) if so, the details thereof and the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) A representation dated 28 December, 1981 from All India Railway Catering Services Workers' Union, Bangalore addressed to the Speaker of Lok Sabha was received from the Lok Sabha Secretariat in March, 1982. Copies of this Representation were also received recently through certain other Members of Parliament.

(b) The All India Railway Catering Services Workers' Union is an unrecognised organisation. The representation referred to in part (a) of the question contains 23 demands which include increase in the commission, payment of Productivity Linked Bonus, absorption of Commission Bearers/Vendors, refixation of wage scales and promotional avenues for catering staff etc. The demands contained in this memorandum have been projected mostly in the context of the situation obtaining on the Southern Railway. The Southern Railway have examined these demands and have taken appro-

priate action, wherever necessary on merits, e.g.

(1) absorption of over 500 Commission Bearers/Vendors as regular employees,

(2) absorption of Commission Bearers/Vendors without any distinction on seniority basis determined on the basis of their date of depositing security.

(3) channel of promotion to this category.

(4) provision of quarters, according to availability of quarters,

(5) regularisation after due selection, of Assistant Managers promoted on an *ad-hoc* basis,

(6) provision of First Aid Boxes in all Super fast trains.

(7) payment of overtime for working beyond rostered hours of work as admissible under the rules.

(8) gradual replacement of steam-coal/charcoal in kitchen with cooking gas.

(9) provision of trolleys for transporting materials from each catering unit to the pantry car, etc. etc.

फरीदाबाद एन० आई० टी० रेलवे स्टेशन
के पास मारे गये और घायल हुये श्रमिक

*283 श्री जगपाल सिंह :

श्री शिब शरण वर्मा

क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि फरीदाबाद एन० आई० टी० रेलवे स्टेशन के निकट एक रेल इंजन की शटिंग के दौरान छः श्रमिक मारे गये और अन्य छः घायल हुए हैं :

(ख) क्या यह भी सच है कि इस लाइन पर लम्बे समय से रेलगाड़ियों के न चलने के कारण इसे बन्द हुआ समझा जाता था :

(ग) यदि हां, तो मृतकों के परिवारों और घायल व्यक्तियों को सरकार द्वारा अभी तक कितनी वित्तीय सहायता दी गई है और सरकार द्वारा घायलों को और मृतकों के परिवारों तथा आश्रितों को दी जाने वाली सुविधाओं का ब्यौरा क्या है : और

(घ) मुआवजे की कितनी राशि अभी दी जानी शेष है और वह कब तक उपलब्ध करा दी जायेगी ?

रेल मंत्रालय में तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) :

(क) जी हां। 5-8-82 को लगभग 0.40 बजे जब एक दूसरे "खाली" डीजल इंजन के साथ जुड़ा हुआ एक डीजल इंजन फरीदाबाद में शंटिंग ग्रीवा पर चल रहा था, तब 5 व्यक्ति मारे गये और 6 घायल हो गये। ये व्यक्ति अनधिकृत रूप से रेल पथ पर और उससे बिल्कुल निकट सो रहे थे।

(ख) जी नहीं। शंटिंग ग्रीवा नियमित रूप से शंटिंग के लिए इस्तेमाल की जाती है।

(ग) और (घ) मृत व्यक्तियों के निकट सम्बन्धियों और घायल व्यक्तियों को राहत के रूप में 10,250 रुपये की अनुग्रह राशि का भुगतान किया गया है।

(घ) घायलों और मृत व्यक्तियों के आश्रितों की किसी सुविधा की व्यवस्था नहीं की जा सकती है क्योंकि ये अनुमेय नहीं है। क्षतिपूर्ति नियमों के अन्तर्गत अदालत द्वारा फैसला दिये जाने के बाद क्षतिपूर्ति का भुगतान किया जायेगा।

Use of Radio and T.V. for Publicity of Family Welfare Programmes

*284. SHRI RAM AWADH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the extent to which the Radio and Door Darshan are being utilized by Government to give effective publicity to the family planning and family welfare programmes; and

(b) the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHAN-KARNAND): (a) and (b) Radio and Door Darshan are utilised for family planning education and publicity purposes. The Stations of All India Radio broadcast a large number of programmes relating to family welfare every month. The commercial channel of Vividh Bharati are also utilised for broadcasting a spot and jingle daily and two sponsored programmes, "Kaun Kahan aur Kab" and 'Priwar Mangal' once a week each. The All India Radio has also been requested to put a regular programme on fixed time once a week.

Similarly, Door Darshan is induced to telecast at least one programme daily on Family Welfare Programme. For this purpose, films and other materials are provided to the Door Darshan. Besides, one Advertisement on Nirodh is telecast once a week from seven Centres.

About Rs. 65 lakhs have been allocated during 1982-83 to meet the expenditure for using the commercial circuits of the All India Radio and Door Darshan.

Seaworthy Ship broken down for Scrap

*285. SHRI RAM VILAS PASWAN:
SHRI M. RAMGOPAL
REDDY:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government's attention has been drawn to the news-item 'Seaworthy ship broken down for scrap' appearing in the Blitz dated 25 September, 1982;